

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2690**  
TO BE ANSWERED ON 02.08.2018

**HOUSING FOR ALL SCHEME**

**2690. SHRI RAYAPATI SAMBASIVA RAO:  
SHRI KESINENI NANI:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether under the Housing for All scheme, the base line data has been frozen from 2011 by the Ministry of Rural Development which is not an accurate reflection of the actual figures on ground, whereas Ministry of Housing and Urban Affairs has conducted a new recent survey which arrived at accurate estimates for urban housing;
- (b) if so, the details thereof;
- (c) the possible reasons for discrepancy between approaches adopted by the different Ministries for implementation of the same scheme;
- (d) the reasons for his Ministry to rely on the data which can be easily proved incorrect by State led survey's and Census 2011 figures; and
- (e) whether the figures for housing stock have not been revived by his Ministry even though Andhra Pradesh has submitted its own data and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI RAM KRIPAL YADAV)**

(a) to (e) : The Socio Economic and Caste Census 2011 (SECC 2011) was “conducted by the State Governments/UT Administrations” with the financial and technical support of the Government of India through a comprehensive programme involving the Ministry of Rural Development, the Ministry of Housing and Poverty Alleviation, the Office of the Registrar General and Census Commissioner (ORGI), Ministry of Home Affairs and State Governments/UT Administrations. SECC 2011 has been carried out by respective State Governments/UT administration wherein all households listed in National Population Register (NPR) were compulsorily canvassed in respect of six stages of SECC inter-alia (i) enumeration; (ii) supervision; (iii) verification and correction; (iv) draft list publication; (v) claims and objections; and (vi) final list publication. The SECC Data at “Draft stage” was placed in public domain and was displayed prominently in Gram Panchayats for inviting claims and objections during Gram Sabhas. The Claims and objections received were examined by the appropriate authority in district. Based on decision on claims and objections, the SECC Draft list was finalized in each District by District Authority. Thus, due care was taken to avoid any possible error in collection of data by the State Governments/UT administrations. The SECC 2011 has been completed on 31.03.2016.

The State Government of Andhra Pradesh has intimated Ministry of Rural Development regarding identification of 20.99 lakh households for inclusion in Permanent Wait List (PWL) as eligible beneficiary on the basis of their own survey. However, the State is required to upload complete information on AwaasSoft in this regard.

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